

**GENERAL CIRCULAR No. 01 /2023**

**SUB:** To follow proper dress code or attire by the Advocates of the District Judiciary – reg.

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It is noticed that, some of the Advocates are not wearing proper dress code/attire, as prescribed in the Bar Council of India Rules, while attending the Court Halls.

Clause I & II of Chapter IV of the Bar Council of India Rules, reads as under:

**“FORM OF DRESSES OR ROBES TO BE WORN BY ADVOCATES**

Advocates appearing in the Supreme Court, High Courts, Subordinate Courts, Tribunals or Authorities shall wear the following as part of their dress which shall be sober and dignified.

I. ADVOCATES:-

- (a) a black buttoned up coat, chapkan, achkan, black sherwani and white bands with Advocates' Gowns.
- (b) A black open breast coat, white shirt, white collar, stiff or soft, and white bands with Advocates' Gowns.

In either case wear long trousers (white, black, striped or grey) or dhoti excluding Jeans:

Provided further that in Courts other than the Supreme Court, High Courts, District Courts, Sessions Courts or City Civil Courts, a black tie may be worn instead of bands.

II. LADY ADVOCATES.-

- (a) black full sleeve jacket or blouse, white collar stiff or soft, with white bands and Advocates' Gowns.  
white blouse, with or without collar, with white flare bands and with a black open breasted coat.

Contd...

Or

(b) sarees or long skirts (white or black or any mellow or subdued colour without any print or design) or (white, black or black striped or grey) or Punjabi dress Churidar-Kurta or Salwar-Kurta with or without dupatta (white or black) or traditional dress with black coat and bands.”

Therefore, all the Presiding Officers of the District Judiciary are hereby directed to inform the Advocates coming under their Jurisdiction to strictly wear proper dress code/attire while appearing before the Court for arguments, as prescribed in Chapter IV of the Bar Council of India Rules and the Advocates Act, 1961 and any lapse in this regard will be viewed very seriously.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE,**

**Sd/-  
(K.S.BHARATH KUMAR)  
REGISTRAR GENERAL.**

**To**

1. The Secretary to Honourable the Chief Justice for information,
2. All the Prl. District & Sessions Judges' in the State/Prl City Civil & Sessions Judge, Bengaluru City/Chief Judge, Small Causes Court, Bengaluru – with a request to circulate amongst to all the Judicial Officers and Bar Associations coming in their Unit, including Family Courts, Labour Courts and Industrial Tribunals,
3. The Central Project Co-ordinator, High Court of Karnataka, Bengaluru, with a request to web-host the Circular in the High Court Website,
4. The Secretary, Karnataka State Bar Council, Dr.B.R. Ambedkar Veedhi, Bengaluru.
5. Circular File.
6. Office Copy.